

(f) For moderating the price rise, the Government's intervention has been primarily in augmenting supplies of essential commodities. Increasing allocation through PDS, open market sales of wheat and rice by FCI, import of essential commodities and higher monthly releases of non-levy sugar are some of the steps taken to stabilise the prices.

[*Translation*]

### **National Child Labour Project**

4496. SHRI RAM KRIPAL YADAV:  
SHRI KASHIRAM RANA:

Will the Minister of LABOUR be pleased to state:

(a) whether any amount has been provided to Bihar and Gujarat under the National Child Labour Project during the last three years;

(b) if not, the reasons therefor; and

(c) the efforts made by the Government to provide funds under the National Child Labour Project to Bihar and Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) and (c). Yes, Sir. During 1993-94 grants released for the sanctioned National Child Labour Projects in Bihar and Gujarat amounted to Rs. 6,46,000/- and Rs. 70,000/- respectively.

(b) Does not arise.

[*English*]

### **Handloom Sector**

4497. SHRI MANORANJAN  
BHAKTA:

SHRI UPENDRA NATH  
VERMA:  
SHRI SOBHANADREES-  
WARA RAO VADDE:  
SHRI N. DENNIS:

Will the Minister of TEXTILES be pleased to state:

(a) whether Janata cloth and some other items which are reserved for exclusive production in the handloom sector are also being produced in powerloom sector in some States;

(b) if so, the details thereof; and

(c) the steps taken by the Government to ensure the implementation of the Handloom (Reservation of Articles for Production) Act, 1985 recently upheld by the Supreme Court?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) and (b). Instances of violation of Handloom Reservation Order have been detected and FIRs in 47 cases have been lodged in the Police Station concerned. Production of Janata cloth is allowed only in the handloom sector, while controlled cloth is produced in the mill sector.

(c) To ensure effective implementation of the Act, Government has issued directions to the implementing agencies from time to time. Directors, Deputy Directors and Assistant Directors working in the Weavers' Service Centres have also been authorised to implement the Act, besides other implement agencies like Textile Commissioner and Directors of Handlooms of State Governments. The Advisory Committee has been constituted under the Act to review the nature of articles that may be reserved